

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.216- IA/930(AHM) 2024
In
C.P. (IB)/218(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA
(SIDBI)

.....Applicant

VS

.....Respondent

MR. SHANTILAL DAHYABHAI PATEL

Order delivered on: 15/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Vinodkumar Shah, RP in Person

For the Respondent

: Mr. Vikram Choudhary, Advocate

ORDER
(Hybrid Mode)

IA/930(AHM) 2024

It is seen that, notice that was sent to the personal guarantor was returned undelivered by post as the addressee left without instructions. However, the Learned RP submits that the respondent / guarantor is residing with his son, and he has been informed by his son through email under the signature of the respondent / personal guarantor.

Learned IRP submits that some repayment has been submitted by the personal guarantor, except for some other information about the statement of affairs. However, he wishes to withdraw this application by mentioning in the chat box that *"Request to withdrawal the application against non-cooperation since repayment plan is received and remaining information/documents for preparing statement of affairs will be sent within 2-4 days as informed over mail"*.

In view of this RP submits to withdrawal the IA/930(AHM) 2024.

Accordingly, **IA/930(AHM) 2024** is dismissed as withdrawn.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)